

BEFORE THE NATIONAL GREEN TRIBUNAL
SITTING AT NEW DELHI

ORIGINAL APPLICATION NO. 522/2022.

IN THE MATTER OF:

BHUSHAN KUMAR

.....APPLICANT

VS

GNCTD & ORS.

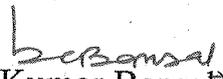
..... RESPONDENTS

STATUS REPORT ON BEHALF OF MUNICIPAL CORPORATION
OF DELHI IN RESPECT OF SHOP NO. 14-B/28, GF, PYARE LAL
ROAD, DEV NAGAR, KAROL BAGH, NEW DELHI.

1. That the present status report is being filed by the respondent Corporation in compliance of the order dt. 20.11.2023 passed by the Hon'ble Tribunal in the subject matter.
2. That the field officials of answering respondent have inspected the Shop No. 14-B/28, GF, Pyare Lal Road, Dev Nagar, Karol Bagh on 05.12.2023 & 12.12.2023. During inspections, it has been revealed that the said shop is being run for the purpose of scrap work. At the time of inspections no burning or any polluting activity of any kind was noticed. The photographs of the site were also taken during inspections which are annexed herewith for kind perusal of this Hon'ble Tribunal as **Annexure-A**.
3. It is further submitted that as per record, a General Trade/Storage License vide No. NGTLO123270792 dated 19.01.2023 and valid upto 31.03.2025 u/s 417 of the DMC Act, 1957 has also been obtained in the name of Chajju Ram, for the trade category Local Commercial for Unit/Establishment Chajju Ram Scrap in respect of Shop No. 14-B/28, GF, Pyare Lal Road, Dev Nagar, Karol Bagh. Copy of the Trade License and terms and conditions are annexed herewith as **Annexure-B**.

4. That a Notice dt.12.12.2023 has also been issued by concerned Sanitary Inspector of the ward to Sh. Chajju Ram, Shop No.14-B/28, GF, Pyare Lal Road, Dev Nagar, N. Delhi to the effect that in case any wires/chemicals/scrap materials etc. are found to be burn by him, action as per DMC Act/NGT Act shall be taken. Copy of the Notice is annexed herewith as **Annexure-C**.

That the status report may be taken on record.


(Rajesh Kumar Bansal)
Administrative Officer
Karol Bagh Zone, MCD.

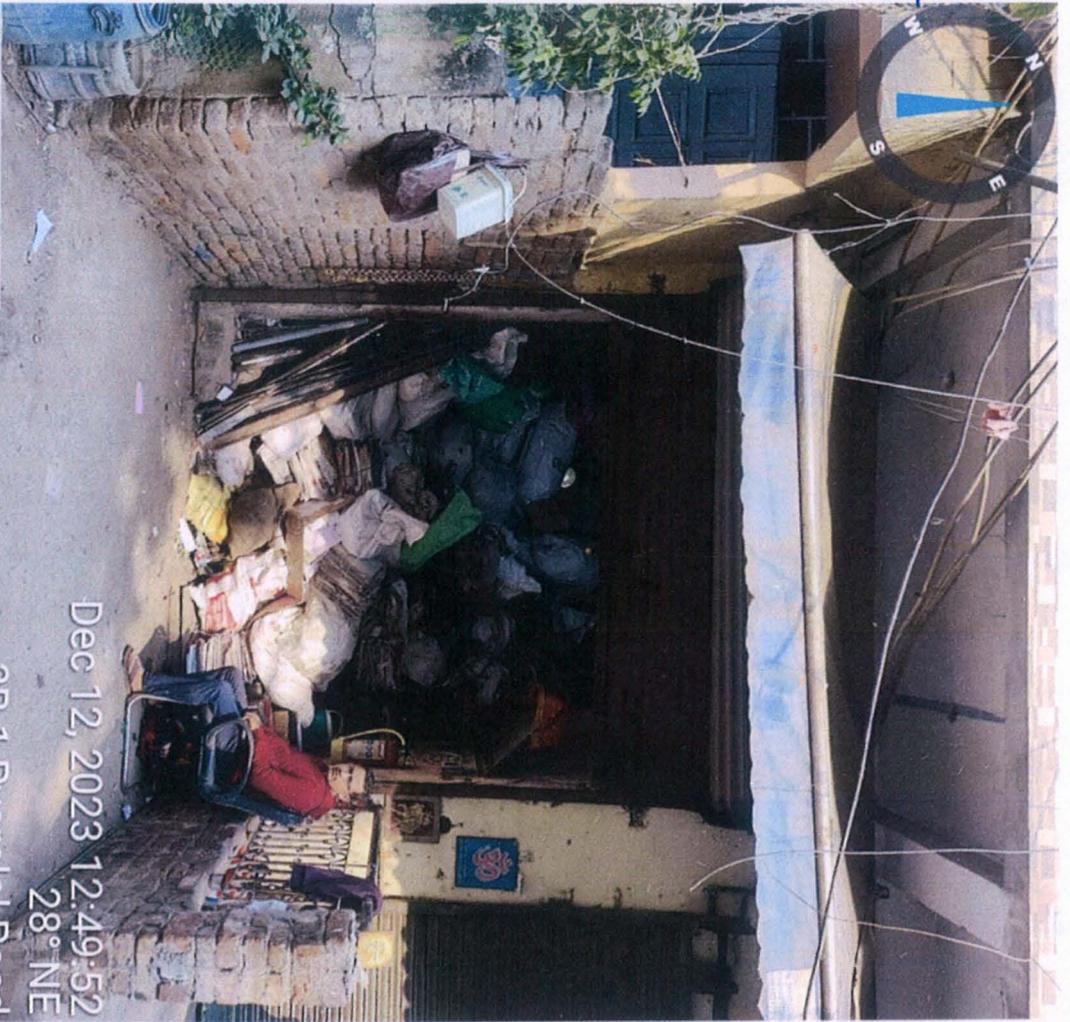
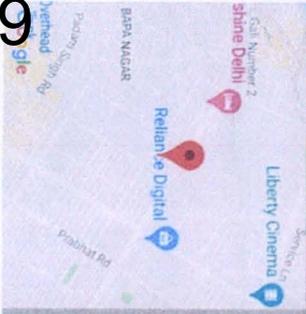
Dated:- 12.12.2023

05/12/2023

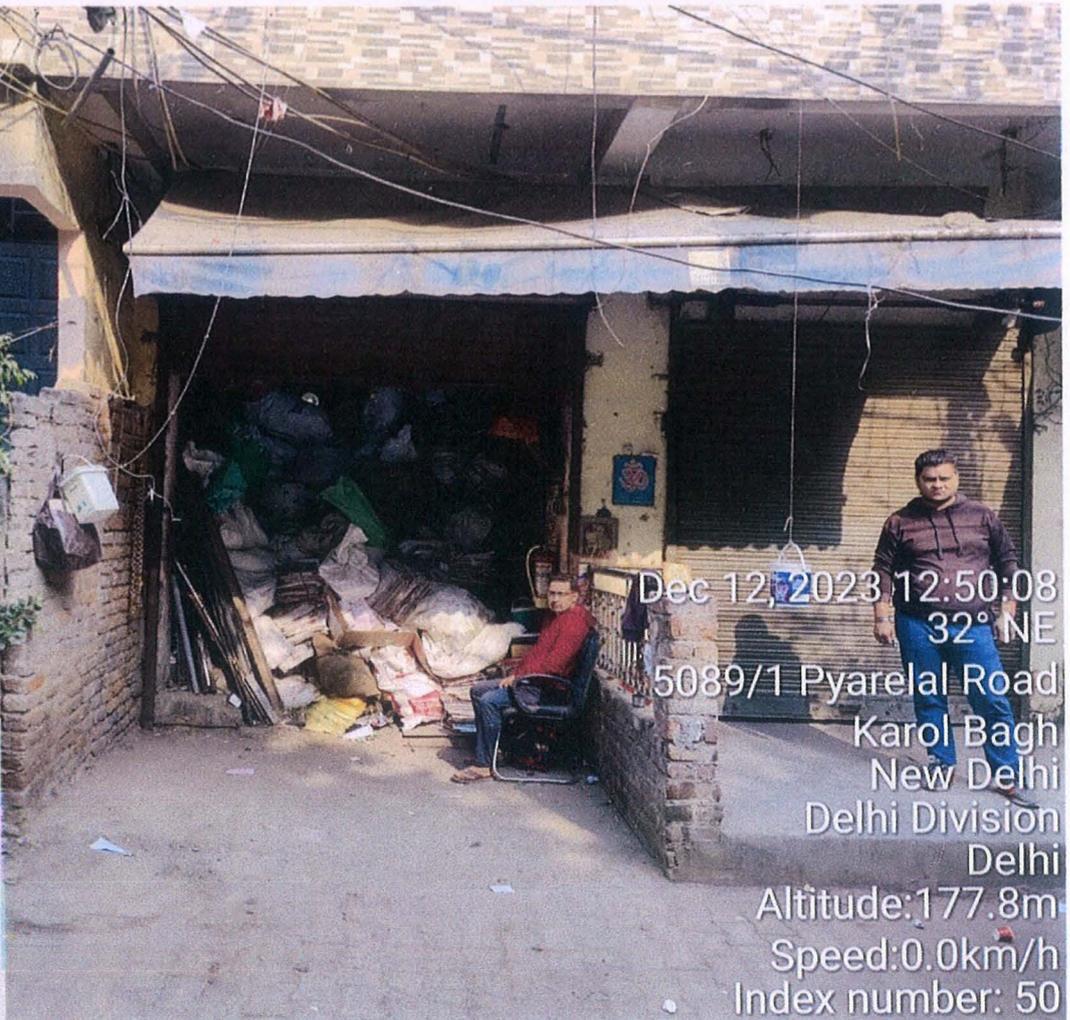
Annexure - A 3

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Dec 12, 2023 12:49:52
 28° NE
 3B-1 Pyarelal Road
 Karol Bagh
 Delhi Division
 Delhi
 Altitude: 181.1m
 Speed: 0.0km/h
 Index number: 49



Dec 12, 2023 12:50:08
 32° NE
 5089/1 Pyarelal Road
 Karol Bagh
 New Delhi
 Delhi Division
 Delhi
 Altitude: 177.8m
 Speed: 0.0km/h
 Index number: 50



MUNICIPAL CORPORATION OF DELHI

Central Licensing & Enforcement Cell
Central Licensing & Enforcement Cell, 21st Floor, Dr.SPM
Civic Center J.L Nehru Marg, New Delhi 110002

Amr... B



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GENERAL TRADE/STORAGE LICENSE

सामान्य व्यापार / भंडारण लाइसेंस

NEW LICENSE

Non Transferable / गैर हस्तांतरणीय
Fee Non Refundable / फीस नॉन रिफंडेबल

KAROL BAGH ZONE

Department विभाग	CI&EC(HQ)	Zone क्षेत्र	19/01/2023
License No. लाइसेंस नंबर	NGTLO123270792	Date of Issue जारी करने की तिथि	31/03/2025
Issued U/S दिल्ली नगर निगम अधिनियम की धारा	417	License valid upto लाइसेंस मान्य तक	
D.M.C Act के अंतर्गत जारी किया गया	1957		

This License is granted in pursuance to the provisions of section 417 of the Delhi Municipal Corporation Act, 1957 as amended up-to-date and is valid only for the person and particulars specified herein subject to conditions stated hereunder. यह लाइसेंस दिल्ली नगर निगम अधिनियम, 1957 की धारा 417 के प्रावधानों के अनुसार संशोधित किया गया है और यह केवल उसी व्यक्ति के लिए मान्य है जो यहां उल्लिखित शर्तों के अधीन निर्दिष्ट है।

Shri./Smt./Sarvashri श्री /श्रीमती / सर्वश्री	CHHAJU RAM
Type of Firm/ फर्म का प्रकार	PROPRIETORSHIP
Relation of Applicant With Company/ कंपनी के साथ आवेदक का संबंध	PROPRIETOR
Trade Category/ व्यापार श्रेणी	LOCAL COMMERCIAL
Name of Unit/Establishment/ यूनिट / स्थापना का नाम	CHHAJU RAM SCRAP
Trade Premises Situated / व्यापार परिसर स्थित है	GROUND FLOOR, SHOP NO-14B/28, GF, PYARE LAL ROAD KAROL BAGH NEW DELHI DEV NAGAR DELHI 110005
Trade/Storage/ व्यापार / भंडारण	OTHER ARTICLES OF TRADE/STORAGE NOT CLASSIFIED ELSEWHERE (SCRAP KABARI ITEMS ETC)
Unit area in sq. mtrs/ 35 वर्ग मीटर में इकाई क्षेत्र	License Fees of (Rs.)/ 15790.00 लाइसेंस शुल्क (₹)
Received Receipt No./ 112771209762 प्राप्त रसीद नं	License Generated Date/ 19/01/2023 लाइसेंस जनरेट की तिथि

CONTROLLER LEGAL...
REGISTRY OF DELHI



DISCLAIMER

This license is purely on the basis of documents submitted and self certification. If any of the statements of undertaking/self for all intents and purposes forthwith while forfeiting the fee and such person shall be liable for legal and penal action for obtaining license fraudulently by making false averments and further mere obtaining of license by making false averments in this regard will not amount to permission for change of land use of premises in question. This is computer generated certificate and hence signature is not required.

I S/o, D/o, W/o Sh. Prop./Partner/Director/Manager/Authorised Signatory of M/s do hereby solemnly affirm and declare and also undertake to abide by the statements made herein below:-

- 1) That the license is sought for the establishment in the name of for trade/storage in the premises No. at floor situated in Colony/Locality of Mpl. Ward No.
- 2) That I am/we are R/O am/are the prop./partner/Director/Manager/Authorised Signatory of the said establishment and I/we am/are fully empowered to apply for Trade/Storage License to the MUNICIPAL CORPORATION OF DELHI Delhi Municipal Corporation (NDMC).
- 3) That I/we agree that the Licence/Storage is being issued in the name of the establishment and does not have any bearing on the ownership and cannot be used for settlement of ownership disputes. That I shall not claim any right/title in the property/ premises on the basis of the said licence.
- 4) That the building is structurally safe and sound. That in case of any accident/ miss-happening, I/we will be personally liable for any claim /damages or legal liabilities from any quarter. I/we shall maintain the structural stability during the continuation of trade.
- 5) That I/we further undertake not to claim being not entitled to regularize any unauthorised construction and ownership or any other type of claim on the basis of the Trade/Storage License.
- 6) That I/we will not hold the NDMC responsible or liable for any action against me by authority, arising from or out of the grant of the said licence/storage and completely indemnify/ Keep harmless of NDMC of any action that may be taken or proposed to be taken by any of the authorities of Government Department or any Court of Law.
- 7) That there is no court case on account of violation of any law is pending against the above establishment with respect to grant of License/Storage and I/we completely indemnify MUNICIPAL CORPORATION OF DELHI DMC for any loss due to court case or any reason whatsoever with regard to dispute being applied/sanctioned herewith.
- 8) That I/we shall at all the times maintain in good order the licensed premises to prevent danger to life or property or any nuisance, annoyance or inconvenience to the neighbourhood or public from the use of which the premises is put to.
- 9) I/we shall not permit in the licenced premises negligent act likely to cause fire or otherwise endanger public safety. I have installed all the fire fighting equipment's as per specifications of Fire Safety Standards prescribed under Delhi Fire Service Act, 2007 read with Delhi Fire Services rules, 2010 and completely indemnify the NDMC from any incident of fire due to the grant of the said license.
- 10) That I/We undertake that the liability for obtaining the Fire Safety Certificate, if required Delhi Fire Service Act, 2007 read with Delhi Fire Services rules, 2010 lies solely with me.
- 11) That at any point of time if any Law/Act/Government Order/Directions from Any Court of Law Warrants special conditions/ obligations to be met by the establishment, it shall be abided by and be honoured. I/we also understand and undertake that at any point of time due to directions of Govt./Court of Law such license become void, the license so granted stand automatically cancelled without any notice.
- 12) That the License if granted by the Commissioner, NDMC for running the said trade /storage in the present premises, shall be liable to be suspended, revoked or cancelled at any time by the Commissioner or any other officer authorized by him without notice or without assigning any reason thereof u/s 430 (3) of the DMC Act.
- 13) That my license is liable to be cancelled in case any of the declaration is proved to be otherwise or any of the information submitted in the application form is found to be otherwise.
- 14) That I/we shall keep the license prominently displayed in my establishment at all times and on demand by any officer/representative of NDMC shall produce the same for inspection at any time without any advance notice.
- 15) Whenever the license premised will be vacated, I/we shall inform the concerned licensing Officers of Competent Authority and Surrender the said license.
- 16) That I/we shall keep the premises clean and prevent accumulation of filth or refuse.
- 17) That I/We undertake that the proposed activity is permitted activity under the Master Plan 2021 of Delhi and related regulations or although the proposed activity / trade is not in conformity with the Master Plan norms / regulations applicable for the location currently the said trade/ storage use is protected under the Delhi Special Provision Act, 2011/14 till the applicability of the said Act. I/we understand that the grant of the license does not abdicate our responsibilities towards complying with any other provisions of the DMC ACT, 1957 (amended in 1993) or any other law for the time being in force.
- 18) That I/We undertake to ensure that no pollution will be caused by me by running the above said Trade/ Storage at the above said premises and in case at any stage, it comes to the notice of NDMC or any Statutory. Authority that the unit / establishment is causing any pollution, I/we shall be liable for action under any provision of law.
- 19) That I/We undertake to ensure that there is no encroachment on public land in the proposed trade premises.
- 20) That I/We understand that the present licence is granted without verification of the property tax, conversion charge and parking charges records of the subject premises. In the event, any dues are found to be payable against the subject premises by the concerned department, not only in the form of taxes but also penalties, fines, levies etc., the same shall be recoverable from the licensee as per the provisions of the DMC Act, 1957.
- 21) That I/we shall at all the times maintain in good order the licensed premises to prevent danger to life or property or any nuisance, annoyance or inconvenience to the neighbourhood or public from the use of which the premises is put to. I undertake I shall strictly adhere to and abide by all terms & conditions imposed at the time of grant of trade/storage license and also imposed from time to time.
- 22) That this license is purely on the basis of self declaration/undertaking. If any of the statements of the self declaration/undertaking are subsequently found otherwise, the License is liable to be cancelled/revoked for all intents and purposes forthwith while forfeiting the fee and such person shall be liable for legal and penal action for obtaining license fraudulently by making false averments. The grant of license shall not amount to permission in any manner whatsoever, for change of land use of the premises in question.

12/12/23, 3:33 PM

Citizen - Portal

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23) That at any point of time if any Law/Act/Govt. Order/Directions from any Court of Law /MPD-2021 prohibits any trade activities to be carried out, I/We shall abide by such law/act/Govt. order/Directions from any Court of Law /MPD-2021 and honour it.

24) That I/We undertake that I/we have not applied for the trade/are not running any trade which is prohibited by any Act/Law/Govt. orders/Directions from any Court of Law /MPD-2021.

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